



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक १३(६)]

सोमवार, मार्च १८, २०२४/फाल्गुन २८, शके १९४५

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ३९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations (Amendment) Act, 2024 (Mah. Act. No. XXIII of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXIII OF 2024.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 18th March 2024).

An Act further to amend the Maharashtra Municipal Corporations Act.

LIX of
1949.

WHEREAS it is expedient further to amend the Maharashtra Municipal Corporations Act, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Municipal Corporations Short title. (Amendment) Act, 2024.

Amendment
of section 5 of
LIX of 1949.

2. In section 5 of the Maharashtra Municipal Corporations Act, in sub-section (3), for the first proviso, the following proviso shall be substituted, namely :—

LIX of
1949.

“Provided that, after the commencement of the Maharashtra Municipal Corporations (Amendment) Act, 2024, in respect of general elections to the Corporations, each of the wards shall elect as far as possible four Councillors, but not less than three and not more than five Councillors, and each voter shall, notwithstanding anything contained in this Act, be entitled to cast the same number of votes, as the number of Councillors to be elected in his ward :” .

Mah.
XXIII of
2024.